

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 404
IA/3177/ND/2024 in IB/670/ND/2023

IN THE MATTER OF:

Vineet Polyfab Private Limited	...	Applicant
Versus		
Vinit Knittings Private Limited	...	Respondent

Under Section 9 of IBC Code, 2016

Order delivered on 18.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Honey Satpal, Adv. Nandini Choudha, Adv. YashDhyani
For the Respondent	: Adv. Sanyam Khetarpal, Adv. Nitesh Goyal, Adv. Nitai Agarwal in IA-3177/2024

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/3177/ND/2024:-

This is an application under Section 60(5) r/w Rule 11 of the Insolvency and Bankruptcy Code, 2016 to bring the additional documents on record on behalf of the Respondent. Ld. Counsel for the Respondent in IA-3177/2024 seeks time to file reply. Ten days time is granted for filing reply. List this matter on **12.08.2024**.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)